

## LOK SABHA DEBATES

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### LOK SABHA

*Saturday, December 14, 1968/  
Agrahayana, 23, 1890 (Saka)*

*The Lok Sabha met at Eleven of  
the Clock*

[MR. DEPUTY-SPEAKER *in the Chair*]

#### COMMITTEE ON SUBORDINATE LEGISLATION

##### SECOND AND THIRD REPORTS

SHRI N. C. CHATTERJEE (Burdwan) :  
I beg to present the Second and Third  
Reports of the Committee on Subordinate  
Legislation.

SHRI S. M. BANERJEE (Kanpur) :  
Will it be circulated ?

MR. DEPUTY-SPEAKER : Yes.

SHRI S. M. BANERJEE : Before we  
have the discussion on Monday, we would  
like to have it.

MR. DEPUTY-SPEAKER : It would  
be circulated along with Parliamentary  
papers. Even now it will be available at  
the Publication Counter.

SHRI UMANATH (Pudukkottai) :  
We would like to have an opportunity to  
discuss that.

MR. DEPUTY-SPEAKER : That, we  
shall see.

SHRI TENNETI VISWANATHAM  
(Visakhapatnam) : Are you ruling out  
discussion on the reports?

MR. DEPUTY-SPEAKER : No.  
Not now.

SHRI TENNETI VISWANATHAM :  
We have a right to discuss it.

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MR. DEPUTY-SPEAKER : Nobody  
has seen it. I have myself not seen it. Now,  
Shri F. A. Ahmed.

11.02 hrs.

#### STATEMENT ON MATTER UNDER RULE 377 RE : FOREIGN CAPITAL INVESTMENT AND COLLABORATION

THE MINISTER OF INDUSTRIAL  
DEVELOPMENT AND COMPANY  
AFFAIRS (SHRI F. A. AHMED) : Mr.  
Deputy-Speaker, Sir, I regret that it was  
not possible for me yesterday to reply as I  
was replying to the Calling Attention  
Notice in the Rajya Sabha over a statement  
made by me, and some clarifications were  
sought. My hon. friend Shri Madhu  
Limaye raised some points. Unfortunately  
I don't see him there. As I entered the  
house he was closing his speech and there-  
fore he was good enough to ask me that I  
should go through his speech and make a  
statement, today. And unfortunately, he  
is not there. But I would like to say that  
he has raised three or four points relevant  
to the statement which I had made the  
other day and I would like to make it clear  
that at one time Government considered  
whether it was necessary to revise our  
Foreign Collaboration Policy as announced  
by the late Prime Minister in 1949. After  
careful examination it was found that all  
the main elements of our policy have stood  
the test of time and that it was not necessary  
to revise or amend the policy. And, at  
the same time it was decided that the proce-  
dure of disposing of applications for foreign  
collaboration would be streamlined. Even  
this decision has been explained in the House  
when the creation of a Foreign Investment  
Board was announced.

Now, I would like the House to remem-  
ber that in reply to an Unstarred Question  
No. 548 on the 23rd July 1969, when the